

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order dt. 9/7/02  
issued to the Counsel  
for both sides.

*Julian  
S.O.*

My  
9/8/02

- 1) Counter filed. Copy served.
- 2) Interim order is continuing.

For further orders.

*By  
9/8/02*

Bench

ORDER DATED 06-08-2002. : Heard Mr. Padhi, Advocate for the Applicant and Mr. Bose, for Respondents. Applicant claims to be a physically handicapped person, has filed this Original Application, U/s.19 of the A.T. Act, 1985 raising grievances against his transfer from Industrial Estate Sub Post Office to Gurandi Sub Post Office. Transfer is an incident of service, and, therefore, the grievance pertaining to transfer can only be redressed by the authorities/Respondents and in the said premises, this OA is disposed of giving liberty to the Applicant to represent his grievances to the Respondents/Authorities within a period of ten days hence. In the event of such representation is made by the Applicant within ten days, the Respondents/Authorities shall do well in giving due consideration to the grievances of the Applicant and pass necessary orders by the end of August, 2002. In the peculiar circumstances of the case, the Respondents should not insist the applicant to be relieved from the present place of posting (Industrial Estate Sub Post Office, Berhampur) till disposal of his representation and as a consequence, the applicant should be allowed to continue at the place from which he has been transferred. No costs.

*MANORANJAN MOHANTY*  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)  
06-08-2002

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order off. 6/8/02  
issued to ~~the~~ both  
the parties by Posts  
and the same copy  
of order issued to  
the counsel for  
both side.

Par 6/8

S.O.

W  
6/8/02

06-08-2002.: Later.

Send copies of this order to all  
parties and free copies of this order be  
given to learned counsel for both sides.

Member (Judicial)

*Placed in Registry*